

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holding II	...	Applicant/Petitioner
Vs		
Emaar MGF Land Ltd. & Ors.	...	Respondent

Order under Section 241-242.

Order delivered on 28.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. S N Mookherjee, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay, Mr. Angad Baxi, Advs.
For the Respondent	: Mr. Krishnendu Datta, Adv. with Mr. Kunal Mimani Ms. Mehak Khurana, Advs. for Respondent No. 9 Dr. U K Chaudhary, Sr. Adv., Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Aditya Bisht, Mr. Satyam Roy, Advs.

ORDER

As to main Company Petition, rejoining submissions part heard. For continuation, list the main Company Petition for hearing on **04.02.2021**.

Since the Respondent counsel has of late filed reply in CA634/2020 nearly after three months with bulk of documents including some documents taken from the Directorate of Town & Country Planning Authority, Haryana, situated at Chandigarh to ascertain the veracity of the documents of the year 2008 in relation to License 56/2008 dated 19.03.2008, the Petitioner side has sought for inspection of the records of NCLT in relation to this Company Petition as well as to inspect the documents in relation to License 56/2008 from the Authority aforementioned.



When this request has been made by the Applicant counsel, the answering Respondent counsel has objected to the oral request for inspection of the documents aforementioned from the Office of the Authority aforementioned on the ground the answering Respondent has stated the Respondents obtained those documents through an application filed under Right to Information Act. Therefore, unless an application in writing is placed before this Bench, such order cannot be passed.

For there being no objection and this Bench being an authority to provide those documents, the Petitioner side is at liberty to inspect NCLT records of this Company Petition within one week hereof.

With regard to inspection of the documents aforementioned from DTCP, the Applicant in CA634/2020 is at liberty to file an application within one week hereof.

As to reply in CA634/2020, the Applicant is directed to file rejoinder within one week hereof.

List CA634/2020 along with CP-689/2016 & CP-173/241-242/PB/2019 for hearing on **04.02.2021**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)